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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 9203/2021

MAJ GENERAL S S KHARA ..... Petitioner  
Through: Ms. Neela Gokhale, Advocate.

versus

UNION OF INDIA & ORS. .... Respondents  
Through: Mr. Ripudaman Bhardwaj, Advocate  
with Mr. Abhishek Khanna, Advocate  
for UOI.

**CORAM:**  
**HON'BLE MR. JUSTICE MANMOHAN**  
**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**ORDER**  
**01.09.2021**

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The petition has been heard by way of video conferencing.

Present writ petition has been filed challenging the promotion policy dated 23<sup>rd</sup> December, 2017, to the extent that it excludes the Intelligence Corps of the Indian Army from being considered for promotion to the rank of Lieutenant General from the Non General Cadre Staff Stream vacancies.

Issue notice.

Mr. Ripudaman Bhardwaj, learned counsel accepts notice on behalf of the respondents. He prays for and is permitted to file a counter affidavit within four weeks. Rejoinder affidavit, if any, be filed before the next date of hearing.

List the matter before the Joint Registrar for completion of pleadings on 24<sup>th</sup> November, 2021.

**CM Appl. 28687/2021 (for stay)**

Learned counsel for petitioner wishes to withdraw the present application at this stage.

Accordingly, present application is dismissed as withdrawn at this stage.

The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e-mail.

**MANMOHAN, J**

**NAVIN CHAWLA, J**

**SEPTEMBER 1, 2021**

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